

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2012

- Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the PGCIL is invalid in nature and accordingly, the same be withdrawn with immediate effect.
- Date of Hearing : 26.3.2013
- Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Lanco Kondapalli Power Ltd.
- Respondents : Power Grid Corporation of India and others
- Parties present : Shri Amit Kapoor, Advocate for the petitioner
Shri Vishal Gupta, Advocate for the petitioner
Shri R.P. Padhi, LANCO
Shri M.G. Ramachandran, Advocate for GUVNL
Shri Jasbir Singh, PGCIL
Shri Sadapurva Mukherjee,

Record of Proceedings

In response to the Commission`s query, learned counsel for Gujarat Urja Vikas Nigam Limited submitted that the affidavit filed by the petitioner dated 19.3.2013 does not mention reasons for delay in billing of inter-regional charges for Western and Northern Regions. He further submitted that in the meeting of WRPC, mechanism for sharing of information from each region was evolved so that the billing is not affected by the delay. The billing from 1.3.2010 also needs reconciliation.

2. Learned counsel for the petitioner requested the Commission to direct to the respondents not to take any coercive action in pursuant to the provisional bill dated 24.8.2012 during the pendency of the petition. The Commission clarified that during

the course of hearing on 22.11.2012 it was decided that no interim direction could be issued without hearing the parties.

3. The Commission directed to list the petition on 23.4.2013.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**